

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.310
CAA-78 (ND)/2022

IN THE MATTER OF:

M/s. Sagacious Capital Pvt Ltd. AND Goel Sponge Pvt Ltd.

.... APPLICANT/PETITIONER

SECTION

U/s 230-232

Order delivered on 05.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

The report of the RD as well as OL on record. The Applicant has filed the response to the observations made by RD and OL. The Income Tax Department has not filed any report till now. We therefore direct the Income Tax Department to file its report within one week.

List the matter on **11.03.2024**.

-SD-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

-SD-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**